

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 362/(MAH)/2017  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:           Lansh Engineering Pvt.Ltd.  
V/s.  
Topworth Infra Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1 SACHIN DASHAR ADV.  
FOR  
PETITIONER

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## ORDER

TCP No. 362/I&BP/NCLT/MB/MAH/2017

The Petitioner's Counsel has stated that Form under Insolvency and Bankruptcy Code has not yet been filed, the Counsel made a request for time to file the same Form but whereas the time given for taking Form has been over, therefore, this Bench cannot accept any Form until and unless extension has been given by the Government. However, at request, list this matter on 18<sup>th</sup> July 2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)